

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-887(PB)/2020

IN THE MATTER OF:

Vinod Kumar & Ors.

.... Applicant/petitioners

v.

M/s. Sare Gurugram Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Abhay Kumar, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.

Reply be filed within one week hereof by the respondent.

List the matter on 14.09.2020.

Sdl—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)